

self, be associated as student observer. The decision of the Executive Council is yet to be implemented.

(b) The University is competent to frame/amend its Ordinances. In accordance with the provision of the Banaras Hindu University Act, amendment to an Ordinance has also to be submitted to the Visitor who has the power to disallow. The University has not yet submitted the relevant amendment to the Ordinance to the Visitor.

L.I.G. FLATS CONSTRUCTED BY D.D.A.

1745. CHAUDHARY A. MOHAMMAD: Will the Minister of WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether Government have received any Memorandum from the residents of LIG flats built by the DDA which are badly constructed and are costly too; and if so, what are the main issues that have been raised therein; and

(b) whether Government have considered the points raised in the Memorandum; and if so, what action is proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (PROF. DEBIPRASAD CHATTOPADHYAYA). (a) Yes, Sir. Sometime back the Lawrence Road Welfare Association forwarded to the Ministry, copies of the Memorandum addressed by them to the Delhi Development Authority. The main issues raised by them are regarding the cost of the flat, structural defects in the flats and request of provision of another set of flats in the place of the existing ones.

(b) The points raised in the Memorandum are being examined by the Delhi Development Authority.

PAYMENT OF PROVIDENT FUND TO THE RETIRED SCHOOL PRINCIPALS

1746. SHRI JAGAN NATH BHARDWAJ: Will the MINISTER OF EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that a few Principals of Government Higher Secondary

Schools in Delhi, who have retired in March 1972 have not yet been paid their Provident Fund and gratuity;

(b) if so, the names of such Principals and the dates on which they have retired and the reasons for which payments have not been made to them,

(c) what steps are being taken in the matter to make immediate payment to these Principals, and

(d) the action taken or proposed to be taken against the persons responsible for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) to (c) Only one Principal, Shri R. K. Aggarwal, working at Gandhi Memorial Higher Secondary School Shahdara, retired on 9-3-72. Although his relieving orders were issued by the Delhi Administration on 10-3-1972, Shri Aggarwal did not hand over the charge of the school till 29-3-1972. On this account the payment of Provident Fund and gratuity could not be finalised. The matter is under consideration of the Delhi Administration.

(d) Does not arise.

कलकत्ता में "ओरेन्ज स्पेशल" की बिक्री

1747 श्री ओइम प्रकाश त्यागी: क्या कृषि मंत्री 31 मई, 1972 को राज्य सभा में ताराकित प्रश्न मसूदा 509 के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि

(क) कलकत्ता में प्योर ड्रिक्स द्वारा फरवरी, 1971 तक "ओरेन्ज स्पेशल" किन परिस्थितियों में बेचा जा रहा था जबकि उस कम्पनी ने 1969 में 1971 तक किसी ओरेन्ज स्पेशल कामेन्टेड का उत्पादन नहीं किया,

(ख) भारतीय बाजारों में ओरेन्ज स्पेशल की बिक्री को बढ़ा किये जाने के क्या कारण हैं; और

(ग) 1969 में 1971 तक ओरेन्ज स्पेशल की कितनी बिक्री हुई?